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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 17622/2022**

MOHD. SAMEER

..... Petitioner

Through: Ms. Mishika Singh, Ms Aanchal Tikmani and Mr. Subham Jain, Advocates.

versus

GNCTD, DEPARTMENT OF REVENUE & ORS.

..... Respondents

Through: Mr. Sameer Vashisht, ASC for GNCTD with Mr. Aman Singh Bhadoria, Mr. Vedansh Vashisht and Mr. Vanshay Kaul, Advocates.

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

01.12.2023

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1. The Petitioner has approached this Court for grant of amount for a sum of Rs.3 lakhs under the “Delhi Government’s Assistance Scheme for the Help of Riot Victims” after adjusting the amount of Rs.2 lakhs already paid to the Petitioner.

2. A status report has been filed by the Respondents on 24.11.2023. Relevant portion of the status report reads as under::

“5. That the Medical Board opined that there is a direct correlation between permanent incapacitation of the Petitioner and injury sustained by him on 24.02.2020 during North-east Delhi Riots. Since the Petition was filed beyond the prescribed date for filing claim application, necessary action for release of enhanced ex-gratia/compensation is required to be



taken. Therefore, in light of the afore-said facts and circumstances, this Hon'ble Court may kindly issue appropriate directions and the Respondent No. 1 undertakes to comply with the same.”

3. A perusal of the status report reveals that the application of the Petitioner has not been considered only because of the fact that it has been filed beyond the prescribed period of time.
4. In exercise of the powers conferred under Article 226 of the Constitution of India, this Court is inclined to relax the date of filing the application. The Respondents are directed to consider the application of the Petitioner regarding the grant of amount of the remaining sum of Rs.3 lakhs within a period of six weeks from today.
5. List on 13.02.2024.

SUBRAMONIUM PRASAD, J

DECEMBER 1, 2023

S. Zakir